CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2251/99

New Delhi this the 22nd day of December, 2000.

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (ADMNV)



Sh. T.C.Gambhir
Audit Officer
Office of the Director General of Audit
Central Revenues, I.P.Estate
New Delhi - 110 002. . . Applicant

(By Advocate: Shri Naresh Ghambir, proxy of Shri V.P.Sharma)

-Versus-

- Controller & Audit General of India Bahadur Shah Zafar Marg New Delhi - 110 002.
- 2. The Director General of Audit Central Revenues, I.P.Estate New Delhi - 110 002.

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- 3. Deputy Director (Admn.)
 Office of the Director General of Audit
 Central Revenues, I.P.Estate
 New Delhi 110 002.
- 4. Senior Audit Officer (Admn.)
 Office of the Director General of Audit
 Central Revenues, I.P.Estate
 New Delhi 110 002.
- 5. Shri Bahadur Singh Audit Officer Office of the Director General of Audit Central Revenues, I.P.Estate New Delhi - 110 002.
- 6. Shri Mohinder Minhas Audit Officer Office of the Director General of Audit Central Revenues, I.P.Estate New Delhi - 110 002. ... Res

Respondents

(By Advocate: Shri M.K.Gupta, for R-1 to R-3)

ORDER

By Mr. Govindan S. Tampi, Member (A)

Seniority in the grade of Audit Officers in the Directorate General of Audit, Central Revenue, New Delhi is under challenge in this OA.

The applicant, who joined as an Auditor in 1982 i office of the respondents became the Section Officer 1986 and was promoted as Assistant Audit Officer (Class II in 1990 and became an Audit Officer in March, post) S/Shri Balbir Singh Sharma and Mohinder Minhas, respondents and 6 were also working as Assistant Auditor Officer and were seniors to him. However, when the vacancy for promotion to the grade of Audit Officers arose in 1996 both Singh Sharma and Mohinder Minhas declined Balbir Shri the promotion and the same was accepted. They were t.ake subsequently promoted in October and December, 1997, i.e., a few months after the applicant was actually promoted Audit Officer in March, 1997. Still in the gradation list of Audit Officers as on 1.3.1999, issued on 16.6.99 he had Hence this been shown below the said two individuals. challenge.

the the counsel for the applicant and Heard both private None appeared for the official respondents. and 6, though notices have been issued respondents 5 The learned proxy counsel appearing for the as well. them SL. Narel Gaushi applicant reiterates his pleas in the OA and states that his having been promoted and having joined as Audit Officer in March, 1997 itself, he could not declared as junior cadre to respondents 5 and 6 who had chosen not t.o that promotion on an earlier date for their own the take He cannot be made to suffer for the actions reasons. the respondents, though they were originally his seniors as they have declined to be promoted and were promoted only after one year.

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M.K. Gupta, leared counsel appearing respondents states that in accomance with the instructions in force in the respondents organisation the "officers categorised as 'fit' should be placed in the panel in the order of their seniority in the grade from which promotions are to made". As the respondents 5 and 6 were originally senior to the applicant and their place in the approved panel for the year 1997 was above the applicant, they were assigned seniority above him and correctly so. the plea of the applicants would mean that the respondents 5 and 6 are being punished twice over which was not Further, the applicant was not the seniormost correct. among the persons who had become Audit Officers following the refusal of the respondents to take up the promotion in 1996 and, therefore, granting the applicant the seniority in place of the respondents would mean assigning him a position even above his natural seniors, who had become Audit Officers earlier, following the resusal of respondents 5 and 6, which cannot be permitted. learned counsel, therefore, pleads that the application be dismissed as being devoid of any merit.

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4. We have given careful consideration to the rival contentions. While the applicant pleads that he be placed above his original seniors who became Audit Officers on a stage later than his date of promotion, the respondents indicate that their having been placed in the Select Panel of 1997 above him, they should get the seniority. We are not convinced of the plea by the respondents. Admitting that applicant was originally junior to the respondents 5 and 6 in the feeder cadre, it has to be accepted that the latter had chosen to decline promotion when their turn came

1996 and were obviously debarred from promotion completion of one year, i.e., till October and December 1997 respectively. In between the applicant was promoted as Audit Officer and had assumed charge on 10.3.97 and served for nearly 10 months in that capacity. The respondents who have on their own volition chosen to promotion postponed by a year cannot stake their claim seniority as if they have been actually promoted before the applicant in March, 1997. Their seniority in the grade of Audit Officer can be only from the date on which they assumed charge in that capacity and not earlier. Otherwise it would go against violation of the conditions under which their option to refuse promotion was originally accepted and they were debarred from promotion for one year. This not, in any way, mean that they are being punished twice over as claimed by the learned counsel for the respondents. They are only being granted the status which chose to accept while they refused the promotion in In the circumstances, they cannot gain seniority over the applicant in the grade of Audit Officer. also not convinced of the plea on behalf of the respondents placing the applicant above the respondents 5 and be granting him seniority even over his natural would seniors who have become Audit Officers before him in March, This is a wrong assumption. Grant of seniority 1997. applicant above respondents 5 and 6 would only mean that they would come down below the applicant in seniority list as Audit Officers and not that he would gain seniority over his other natural seniors, who have become Audit Officers prior to March, 1997. This is as it should be.

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Ø5. the result, application succeeds the accordingly allowed. The Gradation List of Audit Officers 1.3.1999 is quashed with a direction to respondents to issue a fresh list, placing respondents - Balbir Singh Sharma at Serial No.15 and Mohinder Serial No.16 - below the applicant, who presently shown at Serial No.23. This should be done within three months from the date of receipt of a copy of We, would add that the revision of this order. for the applicant vis-a-vis respondent No.5 and 6 would not make him senior to others who have become Audit Officers before him, and who would continue to be his seniors in their cadre. The application is disposed of as above. However, in the circumstances of the case, we do not order any costs.

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(V. RAJAGOPALA REDDY)
VICE-CHAIRMAN(J)